

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 25892 OF 2013
WITH
PRAYER FOR INTERIM RELIEF

The Assessing Officer, Textiles Committee

.....Petitioner

-Versus-

M/s. Premium Suiting Pvt. Ltd. and Anr.

.....Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 1st November 2013, when the Court was pleased to pass the following order:-

**“As requested, list on 28th January, 2014
for Final Disposal.
Rejoinder Affidavit, if any, be filed within
two weeks. ”**

It is submitted that counsel for petitioner has on 24th January 2014 filed additional documents along with an application for permission to file additional documents (Separate paper books).The said application has been registered as I.A.No.3. Paper Book of I.A.No.3 is placed with S.L.P. Paper book. No rejoinder affidavit has been filed so far.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 27th day of January, 2014.

ASSISTANT REGISTRAR

Copy to:-

- 1 Mr. Chirag M. Shroff, Advocate
92, Lawyers Chambers
- 2 Mr.Tanmaya Agarwal, Advocate,
A-5 Sector-14 Noida U.P.
- 3 Mr.B.K.Parasad, Advocate,
Central Agency Section

ASSISTANT REGISTRAR

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OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 21st October 2013, when the Court was pleased to pass the following order:-

“In view of the letter circulated by learned counsel for the respondents seeking adjournment for filing Counter Affidavit, list on 1st November, 2013. Counter Affidavit be filed within 10 days from today. ”

It is submitted that counsel for respondent No.1 has on 30th October 2013 filed counter affidavit (Page nos.198-206) and the copies of the same are being circulated herewith. Neither AD card nor unserved cover containing the notice has been received back from Respondent No. 2 so far. A copy of the show cause was also sent to Mr. B.K. Prasad, (Standing Counsel for U.O.I./Respondent No. 2) but he has not filed vakalatnama/Appearance so far.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 31st day of October, 2013.

ASSISTANT REGISTRAR

Copy to:-

- 1 Mr. Chirag M. Shroff, Advocate
92, Lawyers Chambers
- 2 Mr.Vinay Garg, Advocate,
102, C.K.Daftary Block
- 3 Mr.B.K.Parasad, Advocate,
Central Agency Section

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CIVIL APPELLATE JURISDICTION

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.....Respondents

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The matter above-mentioned was listed before the Hon'ble Court on 30th September 2013, when the Court was pleased to pass the following order:-

**“In view of the letter circulated by
learned counsel for the respondents
seeking adjournment for filing Counter
Affidavit, list on 21st October, 2013.”**

It is submitted that counsel for respondent No.1 has not filed counter affidavit so far. Neither AD card nor unserved cover containing the notice has been received back from Respondent No. 2 so far. A copy of the show cause was also sent to Mr. B.K. Prasad, (Standing Counsel for U.O.I./Respondent No. 2) but he has not filed vakalatnama/Appearance so far.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 18th day of October, 2013.

ASSISTANT REGISTRAR

Copy to:-

- 1 Mr. Chirag M. Shroff, Advocate
92, Lawyers Chambers
- 2 Mr.Vinay Garg, Advocate,
102, C.K.Daftary Block
- 3 Mr.B.K.Parasad, Advocate,
Central Agency Section

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CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 25892 OF 2013

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-Versus-

M/s. Premium Suiting Pvt. Ltd. and Anr.

.....Respondents

REVISED-OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 26th August 2013, when the Court was pleased to pass the following order:-

**“Issue notice on the Special Leave
Petition as well as on the prayer for interim
relief, returnable on 30th September, 2013.”**

Accordingly, show cause notice returnable on 30th September 2013 was issued to both the respondents by registered AD post on 4th September 2013. Mr. Vinay Garg, Advocate has on 28th September 2013 filed vakalatnama/appearance on behalf of Respondent No. 1. Neither AD card nor unserved cover containing the notice has been received back from Respondent No. 2 so far. A copy of the show cause was also sent to Mr.B.K.Prasad, Advocate(Standing Counsel for U.O.I./Respondent No. 2) but he has not filed vakalatnama/Appearance so far.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 28th day of September, 2013.

ASSISTANT REGISTRAR

Copy to:-

Mr. Chirag M. Shroff, Advocate
92, Lawyers Chambers
Mr.Vinay Garg, Advocate,
102, C.K.Daftary Block
Mr.B.K.Parasad, Advocate,
Central Agency

ASSISTANT REGISTRAR